

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 817 & 816 OF 2019 IN
DFR NO. 131 of 2019

Dated: 4th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Mahati Hydro Power Projects Private Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Mr. Amal Nair

Counsel for the Respondent(s) :

ORDER

IA NO. 817 OF 2019

(Application for condonation of delay in refiling the appeal)

In this application, the Applicant/Appellant has prayed that 93 days' delay in refiling the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in refiling the appeal is condoned. The application is disposed of.

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Issue notice to the respondents returnable on 27.08.2019. Dasti, in addition, is permitted.

List the matter on **27.08.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson